



**Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE**

Index & Agenda

Meeting No - NC/7/MEET/April/2022-23/6

Meeting Date – 12/07/2022

Meeting Index of Norms Committee - 7 Plastic / Rubber Items

THE CHAIRMANSHIP OF
SHRI HARDEEP SINGH, ADDL. DGFT

Meeting No. 6/87ALC1/2022-23 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' held on 12/07/2022, under the Chairmanship of Shri HARDEEP SINGH, Addl. DGFT, Directorate General of Foreign Trade, Department of Commerce, Udyog Bhawan, New Delhi-110011. Following members were attending the Meeting:

- 1) Shri Shaish Kumar, Technical Expert (Consultant), DGFT
- 2) Shri D.N. Mathur, Technical Expert (Consultant), DGFT
- 3) Shri Nand Lal, Consultant, DPIIT
- 4) Shri S.K. Mohapatra, DDG
- 5) Smt. Geeta Verma, ASO


सुह्रत कुमार मोहपात्रा
SUHRUT KUMAR MOH. PATRA
उप महासंचालक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

Following are the decisions of the Norms Committee after deliberation and RA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

Manual Cases

The Committee approved the minutes of Norms Committee -VII Meeting No. 6/87 dated 12.07.2022 since uploaded on DGFT website.

Case No. A-284 NC No.6/22-23 Dated:12.07.2022	M/s. . Plastic Products Engineering Company, Ahmedabad	HQ. F.No 018705000762AM21 RLA F. No. 082404000073AM21 AA No. 0810148008 dated 25.06..2020	Deferred
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Subject: Request to re-open the case by submitting required information.

Decision:- The firm appeared for personal hearing before the committee and explained in detail about the case. The Committee accordingly considered the case and decided to ask for following information.

1. Details of bifurcated Quantity of Export & corresponding Import of each item along with wastage claimed.

Case No. A-285 NC No.6/22-23 Dated:12.07.2022	M/s. . Plastic Products Engineering Company, Ahmedabad	HQ. F.No 01/87/050/513/AM-20/DES-VII RLA F. No. 08/24/040/284/AM20 AA No. 0810146828 dated 23.12.2019	Deferred
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Sub: - Request to re-open the case by submitting required information.


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SUHRUT KUMAR MOHA PATRA
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Deputy Director General of Foreign Trade
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Directorate General of Foreign Trade
वणिज्य विभाग/Deptt. of Commerce
भारत सरकार, नई दिल्ली
उद्योग भवन, New Delhi

Decision:-The firm appeared for personal hearing before the committee and explained in detail about the case. The Committee accordingly considered the case and decided to ask for following information.

1. Details of bifurcated Quantity of Export & corresponding Import of each item along with wastage claimed.

Case No. A-286 NC No.6/22-23 Dated:12.07.2022	M/s. . Plastic Products Engineering Company, Ahmedabad	HQ. F.No HQRNORMAPPLY00060588 RLA F. No. 08AA04006505AM21 AA No. 0811000376 dated 12/01/2021	Deferred
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Sub: - Request to re-open the case by submitting required information.

Decision:-The firm appeared for personal hearing before the committee and explained in detail about the case. The Committee accordingly considered the case and decided to ask for following information.

1. Details of bifurcated Quantity of Export & corresponding Import of each item along with wastage claimed.

Case No. A-287 NC No.6/22-23 Dated:12.07.2022	M/s. . Fishfa Rubbers Ltd.,	HQ. F.No 01/87/50/386/AM18/DES-VII RLA F. No. 24/24/40/00025/AM18 AA No. 2410042286 dated 06.01.2017	Rejected
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Sub: - Correction in approval of Adhoc Norms on Export Item: Reclaimed Rubber Sheet.

K. Ramesh

सुखरा रामाई महारात्र
SUKHRA RAMAIA MAHARATRA
उद्योग मंत्रालय, नया दिल्ली
Deputy Director General, Foreign Trade
विदेशी व्यापार एवं पर्यटन विभाग
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भारत सरकार / Govt. of India
उद्योग भवन, नया दिल्ली
Udyog Bhawan, New Delhi

Decision:- The Committee considered the case as per Agenda and decided to reject the case.

Case No. A-288 NC No.6/22-23 Dated:12.07.2022	M/s. . Essel Propack Ltd	HQ. F.No 01/87/50/532/AM18/ DES-VII RLA F. No. 03/94/040/0550/AM18 AA No. 0310818198 dated 03.01.2018	Deferred
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Sub: - Erroneous rejection of our application for norms fixation.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert-I and decided to defer the case for further examination.

Case No. A-289 NC No.6/22-23 Dated:12.07.2022	M/s. . Essel Propack Ltd	HQ. F.No 01/87/50/533/AM18/ DES-VII RLA F. No. 03/94/040/0549/AM18 AA No. 0310818070 dated 28.12.2017	Deferred
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Sub: - Erroneous rejection of our application for norms fixation.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert-I and decided to defer the case for further examination.


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Case No. A-290 NC No.6/22-23 Dated:12.07.2022	M/s. . Essel Propack Ltd	HQ. F.No 01/87/50/532/AM18/ DES-VII RLA F. No. 03/94/040/0550/AM18 AA No. 0310818199 dated 03.01.2018	Deferred
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Sub: - Erroneous rejection of our application for norms fixation.

Decision:- The committee considered the case as per agenda in the presence of Technical Expert-I and decided to defer the case for further examination.

Case No. A-291 NC No.6/22-23 Dated:12.07.2022	M/s. . Gujarat Fluorochemicals Ltd.	HQ. F.No 01/87/050/0474/AM19 RLA F. No. 34/24/040/0167/AM19 AA No. 3410044396 Dated:08.08.2018	Approved
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Subject: Fixation of norms for advance authorization obtained under para 4.7 for the export product 'Fluoroelastomer Ter-Polymer Ionic Curable (FKM - Fluonox)'.

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
FLUOROELASTOMER CO-POLYMER(FKM-FLUONOX)	1 TON	R-142B(1-CHLORO-1,1DIFLOUROETHANE)	1.188MT
		HEXA FLUORO PROPYLENE	0.48MT
		FKM CURATIVE V-5	0.028MT

RA may take consequential action as per Policy / Procedures.


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Case No. A-292 NC No.6/22-23 Dated:12.07.2022	M/s. . Gujarat Fluorochemicals Ltd.	HQ. F.No 01/87/050/00779/AM21 RLA F. No. 34/24/040/00056/AM21/ AA No. 3410046208 Dated:10.07.2020	Approved
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Subject: Fixation of input output norms for advance authorization obtained under Para 4.7 for the export product FLUOROELATOMER CO. POLYMER (FKM-FLUONOX)"

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
FLUOROELASTOMER CO-POLYMER(FKM-FLUONOX)	1 TON	R-142B(1-CHLORO-1,1DIFLOUROETHANE)	1.188MT
		HEXA FLUORO PROPYLENE	0.48MT
		FKM CURATIVE V-5	0.028MT

RA may take consequential action as per Policy / Procedures.

Case No. A-293 NC No.6/22-23 Dated:12.07.2022	M/s. . Gujarat Fluorochemicals Ltd.	HQ. F.No 01/87/50/802/AM19 RLA F. No. 34/24/40/128/AM19 AA No. 3410044337 Dated 18.07.2018	Approved
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Subject: Fixation of norms in respect of Advance Authorization No. 3410044337 Dated 18.07.2018.

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
FLUOROELASTOMER CO-POLYMER(FKM-FLUONOX)	1 TON	R-142B(1-CHLORO-1,1DIFLOUROETHANE)	1.188MT
		HEXA FLUORO PROPYLENE	0.48MT

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SUHRUT KUMAR MOHAPATRA
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	FKM CURATIVE V-5	0.028MT
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RA may take consequential action as per Policy / Procedures.

Case No. A-294 NC No.6/22-23 Dated:12.07.2022	M/s. . Gujarat Fluorochemicals Ltd.	HQ. F.No 01/87/50/128/AM20 RLA F. No. 34/24/40/344/AM19 AA No. 3410045162 Dated 21.05.2019	Approved
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Subject: Fixation of norms in respect of Advance Authorization No. 3410045162 Dated 21.05.2019.

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
FLUOROELASTOMER CO-POLYMER(FKM-FLUONOX)	1 TON	R-142B(1-CHLORO-1,1DIFLOUROETHANE)	1.188MT
		HEXA FLUORO PROPYLENE	0.48MT
		FKM CURATIVE V-5	0.028MT

RA may take consequential action as per Policy / Procedures.

Case No. A-295 NC No.6/22-23 Dated:12.07.2022	M/s. . ATC Tires AP Pvt. Ltd.,	HQ. F.No 01/87/162/00002/AM22-23/DES-VII RLA F. No. 26AX04000019AM23 AA No. 2611000617 dated 13.06.2022	Deferred
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Subject: No Norms/Self Declaration.

Suhrut Kumar Mohapatra
 सुहृत कुमार मोहपात्रा
 SUHRUT KUMAR MOHAPATRA
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Decision:- The committee considered the case as per agenda in the presence of Technical Expert-II and decided to defer the case.

1. To submit the details in 4 E annexure of the application.
2. Composition of compounds required for each export item.
3. Specification of Calendered Fabric(GSM),LDPE embossed film, Poly and liner, inner/outer paint Bladder / curing bladder /Turn up bladder, Spunbond Nylon Fabric etc., with its function in manufacturing Tyres.
4. Compare the requirement in tabular form with SION fixed (A-1686 / 1667 /1667 /1666 /1722 / 1717 as the case may be) published in Handbook of Procedure Vol II and give justification for additional items other than SION.


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